GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 27th the November, 2026

S.O 329.— In exercise of the powers conferred by sub-section (1) of section 79 of the Jammu and Kashmir Reorganisation Act, 2019 (Act No. 34 of 2019) and in supersession of notification S.O. No. 07 of 2019 dated 01-11-2019, the Lieutenant Governor of the Union Territory of Jammu and Kashmir is pleased to appoint Mr. Syed Faisal Qadri, Senior Advocate, as Advocate General for the Union Territory of Jammu and Kashmir.

The terms and conditions of his appointment shall be as under:-

1.	Remuneration	₹ 1,00,000/- (One lakh only) per month.
2.	Accommodation	He shall be entitled to a rent-free, fully furnished accommodation at Jammu/Srinagar for his residential purposes. However, in case he opts to stay in his own residential house, he shall be entitled to a compensatory allowance of ₹12,000/- per month.
3.	Conveyance	He will be entitled to use a car for official purposes without any charges both within and outside the city limits.
4.	Sumptuary Allowance	₹3,000/- per month.
5.	Medical Reimbursement and TA claims	He shall be entitled to the medical reimbursement and TA claims as admissible to a sitting Judge of the High Court.
6.	Counsel Fee	1. ₹5,000/- for each contested writ petition, appeal, suit, civil appeal which he conducts on behalf of the Union Territory before the Hon'ble High Court.

		2. ₹50,000/- per effective hearing and ₹5,000/- per non-effective hearing for appearance of the cases before the Hon'ble Supreme Court, Delhi High Court and other Courts and Tribunals outside the Union Territory. 3. ₹50,000/- per conference of the cases before the Hon'ble Supreme Court and Delhi High Court. 4. ₹ 10,000/- per effective hearing and ₹3,000/- per non-effective hearing for arbitration matters within the Union Territory. 5. ₹25,000/- per effective hearing and ₹5,000/- per non-effective hearing for arbitration matters outside the Union Territory. However, he shall not be entitled to any fee for:- I. Opinion work of the Government. II. Meetings, consultations etc. with the functionaries of the Government or any autonomous body or any institution wholly owned or controlled by the Government. III. Appearance before the High Court in criminal cases or contempt cases. Note: "Effective hearing" means the hearing on which substantive arguments are advanced by either of the parties.
7.	Incidental Expenses	₹4,000/- per case from the concerned Department for the case pending before the High Court and ₹5,000/- per case for the Supreme Court.
8.	Compulsory waiting when in connection with a	₹1,000/- per day.

	case instituted before the Supreme Court or Delhi High Court or in which the Advocate General shall have to make appearance but for the reasons he has to stay at Delhi necessarily in connection with the case.	
9.	Charges for each day of travel	₹1,500/-.
10.	Headquarters	The headquarters of the Advocate General shall, unless otherwise directed by the Government, be the same as the headquarters of the High Court.
11.	Security	He shall be provided security by the Home Department as per requirement.

By order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Commissioner/ Secretary to the Government

No: Law-Jud/154/2025-10. Dated. 27 -11-2026

Copy to the:-

1. Mr. Syed Faisal Qadri, Learned Advocate General, J&K.
2. All Financial Commissioners.
3. Director General of Police, J&K.
4. Principal Secretary to Hon'ble Lt. Governor, J&K, Lok Bhavan.
5. All Administrative Secretaries to the Government.
6. Registrar General, High Court of Jammu and Kashmir and Ladakh.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
8. Chief Electoral Officer, J&K.
9. Divisional Commissioner, Jammu/Kashmir.

10. Director General, IMPARD, J&K.
11. Director, Anti-Corruption Bureau, J&K.
12. Chairperson, J&K Special Tribunal.
13. Inspector General of Police, Traffic, J&K.
14. All Heads of Departments.
15. Director, Information, J&K.
16. All Deputy Commissioners.
17. Secretary, J&K Public Service Commission.
18. Director Estates, Jammu/Srinagar.
19. Director, Archives, Archaeology and Museums.
20. Executive Director, J&K State Rehabilitation Council.
21. Managing Directors of all Public Sector Undertakings.
22. Secretary, J&K Legislative Assembly.
23. Secretary, J&K Board of Professional Entrance Examination.
24. Chief Executive Officer, J&K Economic Reconstruction Agency.
25. Member-Secretary, J&K Legal Services Authority.
26. Secretary, J&K Services Selection Board.
27. General Manager, Government Press, Jammu/Srinagar.
28. Private Secretary to the Hon'ble Chief Minister.
29. Private Secretary to the Hon'ble Minster for Department of Law, Justice and Parliamentary Affairs.
30. Private Secretary to the Chief Secretary.
31. Private Secretary to the Commissioner Secretary to the Government, department of Law, Justice and P.A.
32. In-charge Website, Department of Law, Justice & PA.
33. S.O Section, Department of Law, Justice & PA (w. 7. s.c).
34. Concerned file.

27.11.26

(Ashish Gupta)
Special Secretary to the Government